

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

Original Application No. 83 of 2025 (SZ) And
I.A. No.118 of 2025

IN THE MATTER OF:

Kondu Ramadevi

...Applicant

Versus

State of Andhra Pradesh
And others

....Respondent(s)

REPORT FILED BY 4TH RESPONDENT
ANDHRA PRADESH POLLUTION CONTROL BOARD

Date: 05.12.2025

K. Ravindranath

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ADVOCATE

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ANDHRA PRADESH POLLUTION CONTROL BOARD

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BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.83 of 2025(SZ) &
I.A. No.118 of 2025 (SZ)

IN THE MATTER OF:
Konde Ramadevi
...Applicant(s)

Versus

State of Andhra Pradesh,
Rep. by its Chief Secretary,
Andhra Pradesh and Ors.
...Respondent(s)

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Place: Eluru.
Date:29.11.2025


Environmental Engineer,
APPCB, Regional Office, Eluru
ENVIRONMENTAL ENGINEER
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, ELURU.

REPORT OF ANDHRA PRADESH POLLUTION CONTROL BOARD IN THE MATTER OF 83 of 2025(SZ) & I.A. No.118 of 2025 (SZ).

1. The Original Application (O.A.) No.83 of 2025 (SZ) has been registered before Hon'ble National Green Tribunal (NGT), Southern Bench, Chennai filed by Smt. Kondu Ramadevi W/o Nani Babu, Purushothapatnam, Sitanagaram, East Godavari District. The applicant alleged that due to the mining and stone crusher operations by M/s. Bekem Infra Projects Private Limited (Respondent No.6) at R.S.No.953/3 in Atchutapuram Panchayat/Revenue Village, Koyyalagudem Mandal, Eluru District, the adjoining agricultural lands have been severely affected, including the applicant's fertile agricultural land of extent 1.13 Acres. The Member Secretary, Andhra Pradesh Pollution Control Board, is Respondent No.4.
2. The Hon'ble NGT (SZ) heard the matter on 22.09.2025 in O.A.No.83 of 2025 (SZ) the extract of the order is as follows:
 - I. The Applicant has filed an interlocutory application [I.A. No.118 of 2025 (SZ)] seeking amendment of the prayer.
 - II. In the interlocutory application, it is stated that the total loss suffered by the Applicant due to the wrongful acts of the private respondent amounts to Rs.7,50,000/-. The Applicant has also paid the court fees of Rs.7,500/- in accordance with the rules, by way of Demand Draft dated 15.09.2025.
 - III. Accordingly, the interlocutory application [I.A. No.118 of 2025 (SZ)] is allowed.
 - IV. The Registry is directed to carry out the amendment in the prayer portion.
 - V. The Applicant is directed to furnish a clean copy of the Original Application incorporating the amendment.
 - VI. Let notice be issued to the respondents through the Tribunal as well as privately.
 - VII. Dr. D. Shanmuganathan, learned counsel representing Mrs. Madhuri Donti Reddy, accepts notice on behalf of Respondent No.1, 2, 4 and 5.
 - VIII. Post the matter on 12.12.2025. In the meantime, the respondents are directed to file their respective replies/reports.

The copy of the NGT Order is enclosed as **Annexure -A**.
3. Upon receipt of the Hon'ble NGT Application, the APPCB officials inspected the stone crusher and mining operations of M/s. Bekem Infra Projects Private Limited and the applicant's agricultural land at R.S.No.953/3 in Atchutapuram Panchayat/Revenue Village, Koyyalagudem Mandal, Eluru District, and its surroundings on 15.11.2025. Smt. Kondu Ramadevi, the applicant, accompanied during inspection. The applicant alleged that Respondent No.6 has been causing air pollution (dust nuisance and small stone boulders) to agricultural land belongs to applicant of extent 1.13 Acres. The applicant informed that her family has been cultivating tobacco in the said agricultural land. She also alleged that Respondent No.6 is conducting heavy blasting operations every day and using heavy machinery to extract mineral and load the same into heavy trucks. A large number of uncovered trucks are transporting the mineral on kacha roads, resulting in dust/air pollution to the applicant's land. Further, the applicant demanded that Respondent No.6 shall pay compensation of Rs.7,50,000/- and restore her agricultural land.

4. The following observations were made during inspection on 15.11.2025:

- a. M/s. Bekem Infra Projects Private Limited (Respondent No.6) has been awarded the work of “Construction of 4-lane Access Controlled New Greenfield Highway Section of NH-365BG (Khammam–Devarapalle) of length 56.890 km from Recherla Village to Devarapalle Village under Inter Corridor Route under Bharatmala Pariyojana, Phase-I.”
- b. Respondent No. 6 obtained Consent to Establish (CTE) from the APPCB on 15.02.2022 for establishing a stone crusher unit at R.S. No. 944-2, Parimpudi Village, Koyyalagudem Mandal, Eluru District, over an extent of 3.61 acres. A copy of the CTE order issued by the APPCB is enclosed as **Annexure-B**. Subsequently, Respondent No.6 obtained the Consent to Operate (CTO) from the APPCB on 19.09.2022 for producing stone-crushing chips with a capacity of 900 Tons per day. The validity of CTO is up to 31.08.2027. A copy of the CTO order issued by the APPCB is enclosed as **Annexure-C**.
- c. Respondent No. 6 is operating two mining leases admeasuring 1.00 Ha and 1.542 Ha, located adjacent to the applicant’s land towards the North-East direction. The said mining leases are operating with valid Environmental Clearances (ECs) from competent authority, approvals from the Mining Department, and valid Consent to Operate (CTO) orders by the APPCB. Copies of the CTO orders for both mines are enclosed as **Annexure-D**.
- d. Tobacco crop is observed in the applicant’s agricultural land admeasuring 1.13 Acres with age of plant about 4 days and height is about 9 inches. The said land is surrounded by vacant land belonging to Sri Chinnam Devid followed by the stone crusher of Respondent No.6 on the eastern side; a joint water pond (pool of water) of the Nimmagadda family on the western side; vacant land on the northern side; and vacant land followed by agricultural fields on the southern side. The tobacco crop is at its initial stage of growth.
- e. Respondent No.6 has installed a movable stone crusher of capacity 250 TPH, comprising a Primary Jaw Crusher, two Secondary Cone Crushers, two Vibrator Screens, aggregate conveyor belts (10 mm, 20 mm, 40 mm, and >40 mm), and a dust conveyor. However, a closed elevated dust tank for storage of stone dust has not been provided.
- f. Installed Water sprinklers in the Primary Jaw Crusher to wet the raw stone boulders. Further, GI sheet cladding and water sprinklers have been provided to the secondary cone crushers, vibrator screens and aggregate & dust conveyor belts to minimize dust nuisance.
- g. Approximately 6000 tons of stone dust, has been stored within the stone-crusher premises, which is likely to cause dust pollution in the surrounding environment. Stone chips of 10 mm, 20 mm, 40 mm, and >40 mm are also stored in the premises.
- h. Respondent No.6 has also deployed a dedicated water tanker for regular wetting of the approach roads and the village road to mitigate dust nuisance arising from vehicular movement.
- i. During inspection on 15.11.2025, APPCB officials carried out Ambient Air Quality (AAQ) monitoring in the applicant’s agricultural land and submitted the collected samples to the APPCB Zonal Laboratory, Visakhapatnam, for analysis. The analysis report was received on 28.11.2025. As per the analysis report, the parameter (PM₁₀) – 170 µg/m³ is exceeding the APPCB standards of 100 µg/m³. A copy of the APPCB monitoring report is enclosed as **Annexure-E**.

5. The applicant had earlier submitted a complaint dated 10.12.2023 to the APPCB alleging air pollution caused by M/s. Bekem Infra Projects Private Limited, affecting the surrounding agricultural lands. Upon receipt of the complaint, the APPCB issued a notice dated 09.01.2024 to Respondent No.6, directing to properly operate dust-containment measures and to comply with the APPCB consent conditions. In response, Respondent No.6 submitted a reply dated 11.01.2024, enclosing Environmental Monitoring Test Reports conducted by a NABL-accredited laboratory. Copies of the applicant's representation, the APPCB notice, and the reply submitted by Respondent No.6 are enclosed as **Annexure-F**.
6. The applicant filed Writ Petition No.1029 of 2024 before the Hon'ble High Court of Andhra Pradesh praying for action on representation dated 10.12.2023. The Hon'ble High Court vide its order dated 11.01.2024 directed the District Collector to consider the representation and pass detailed order. The extracts of the order are reproduced as under"

"The District Collector/2nd respondent is hereby directed to consider and dispose of the petitioner's representation dated 10.12.2023 by enquiring into the same and to pass a reasoned order and communicate the same to the petitioner within a period of eight (08) weeks from the date of receipt of a copy of this order".

APPCB is not a respondent in Writ Petition No.1029 of 2024. A copy of the High Court order dated 11.01.2024 is enclosed as **Annexure-G**

7. APPCB has addressed a letter dated 27.11.2025 to the Mandal Agriculture Officer, Koyyalagudem, Eluru District seeking tobacco yield particulars from 2022-23 to 2024-25 of the applicant's land. The copy of the letter is enclosed as **Annexure-H**.
8. It is further submitted that M/s. Bekem Infra Projects Private Limited is operating with valid permissions of State Environmental Impact Assessment Authority (SEIAA) & APPCB and provided prevention and control of pollution measures. The source dust pollution to agriculture field is anticipated during operations and the petitioner's land is existing adjacent to stone crusher and mining unit. The crop damage would be assessed by the Agriculture Department.

Submitted.

Place: Eluru.
Date: 29.11.2025.


 Environmental Engineer,
 APPCB, Regional Office, Eluru
 ENVIRONMENTAL ENGINEER
 ANDHRA PRADESH POLLUTION CONTROL BOARD
 REGIONAL OFFICE, ELURU.

Inspection Photos of M/s. Bekem Infra Projects Private Limited at R.S.No.944-2 in Atchutapuram Panchayat/Revenue Village, Koyyalagudem Mandal, Eluru District.



Primary Jaw Crusher (without cladding)



Secondary Cone Crusher - I (with GI Sheet cladding)



Secondary Cone Crusher -II (with partial GI Sheet cladding)



Vibrator Screens – 2 Nos (with GI Sheet cladding)



Aggregate Conveyor belt -I (with GI Sheet cladding)



Aggregate Conveyor belt -II (with GI Sheet cladding)



Vibrator Screens – 2 Nos (with GI Sheet cladding)



Aggregate Conveyor belt -I (with GI Sheet cladding)



Aggregate Conveyor belt -II (with GI Sheet cladding)



Dust Conveyor belt (with GI Sheet cladding)



Huge quantity of stone metal stored in the stone crusher premises.



Nov 15, 2025 12:43:22 PM
Bayyanagudem - Regulagunta Road
Nandigudem
Andhra Pradesh

Huge quantity of stone dust stored in the stone crusher premises.



Nov 15, 2025 12:57:53 PM
Bayyanagudem - Regulagunta Road
Nandigudem
Andhra Pradesh

Wetting of approach roads by dedicated water tanker.



Nov 15, 2025 10:29:47 AM
Bayyanagudem - Regulagunta Road
Nandigudem
Andhra Pradesh

Ambient Air Quality Monitoring conducted in the applicant agricultural land.



Nov 15, 2025 12:33:29 PM
Bayyanagudem - Regulagunta Road
Nandigudem
Andhra Pradesh

Respondent No.6 Mine.



Applicant accompanied during APPCB Officials inspection on 15.11.2025



Applicant accompanied during APPCB Officials inspection on 15.11.2025

Item No.02:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.83 of 2025 (SZ) &
I.A. No.118 of 2025 (SZ)**

IN THE MATTER OF:

Kondu Ramadevi

...Applicant(s)

VersusState of Andhra Pradesh,
Represented by its Chief Secretary,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 22.09.2025.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Mr. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**For Applicant(s): Mr. K. Sravan Kumar &
Mr. Abhiram Bannur.For Respondent(s): Dr. D. Shanmuganathan represented
Mrs. Madhuri Donti Reddy for R1, R2, R4 & R5.

ORDER

1. The Applicant has filed an interlocutory application [I.A. No.118 of 2025 (SZ)] seeking amendment of the prayer.

2. In the interlocutory application, it is stated that the total loss suffered by the Applicant due to the wrongful acts of the private respondent amounts to Rs.7,50,000/-. The Applicant has also paid the court fees of Rs.7,500/- in accordance with the rules, by way of Demand Draft dated 15.09.2025.

3. **Accordingly, the interlocutory application [I.A. No.118 of 2025 (SZ)] is allowed.**

4. The Registry is directed to carry out the amendment in the prayer portion.

5. The Applicant is directed to furnish a clean copy of the Original Application incorporating the amendment.

6. Let notice be issued to the respondents through the Tribunal as well as privately.

7. Dr. D. Shanmuganathan, learned counsel representing Mrs. Madhuri Donti Reddy, accepts notice on behalf of Respondent No.1, 2, 4 and 5.

8. Post the matter on **12.12.2025**. In the meantime, the respondents are directed to file their respective replies/reports.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Sudhir Kumar Chaturvedi, EM

**O.A. No.83/2025 (SZ) &
I.A. No.118/2025 (SZ)
22nd September, 2025. Mn.**





ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL OFFICE:: VISAKHAPATNAM

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

ORANGE CATEGORY

CONSENT ORDER FOR ESTABLISHMENT

Order No.4143/APPCB/ZO-VSP/ELR/CFE/2022

Date: 15.02.2022

Sub: APPCB – ZO – VSP – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Bekem Infra Projects Private Limited, R.S.No.944-2, Parimpudi (V), Koyyalagudem (M), West Godavari District** – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref: 1) CFE application received at RO, Eluru on 28.01.2022 through OCMMS.
2) R.O's inspection report received at ZO, Visakhapatnam on 04.02.2022.
3) CFE committee meeting held on 11.02.2022.

* * *

1. **M/s. Bekem Infra Projects Private Limited** has submitted application to the Board vide ref. 1st cited seeking Consent for Establishment (CFE) to carryout Stone Crushing activity with installed capacities as mentioned below, with a proposed project cost of Rs.218.0 Lakhs (Rupees Two Hundred and Eighteen lakhs only).

| S. No. | Starting Raw materials | Quantity | S. No. | Name of the Products | Capacity |
|--------|------------------------|---------------|--------|----------------------|--------------|
| 1. | Stone boulders | 1000 Tons/Day | 1. | Stone Chips | 900 Tons/Day |

2. As per the application, the above activity is to be located at **R.S.No.944-2, Parimpudi (V), Koyyalagudem (M), West Godavari District**. in an area of 3.61 Acrs.
3. The above site was inspected by the Asst. Env. Engineer, A.P Pollution Control Board, Regional Office, Eluru on 29.01.2022 and found that the crusher is surrounded by East: Agricultural lands; West: Agricultural lands; North: Agricultural lands & South: Approach road followed by Agricultural lands. Barketnagar village/hamlet is existing at a distance of 800mtrs from the boundary of the proposed site towards northern direction.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Eluru, hereby issue CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. This order is valid for a period of 7 (Seven) years from the date of issue.

Rajendra

Reddy Thuraka

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by

Rajendra Reddy Thuraka

Date: 2022.02.15 17:31:38

+05'30'

To

**M/s. Bekem Infra Projects Private Limited,
R.S.No.944-2, Parimpudi (V),
Koyyalagudem (M),
West Godavari District.**

- Copy to the Environmental Engineer, RO, APPCB, Eluru for information.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance at, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority of APPCB.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The proponent shall carry out periodic Ambient Air Quality Monitoring at minimum 2 dynamic strategic locations with MoEF/NABL accredited Laboratories during operations and shall submit reports to Regional Office, Eluru.
2. The proponent shall obtain separate permissions for Hot Mix Plant, Ready Mix Plant etc., as and when proposed for establishment.

WATER:

1. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose | Quantity |
|--------|-----------------------|----------------------------|
| 1. | Sprinkling/Plantation | 6.0 Kilo Liters/Day |
| 2. | Domestic | 2.0 Kilo Liters/Day |
| | Total | 8.0 Kilo Liters/Day |

2. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Purpose | Quantity |
|--------|----------|----------------------------|
| 1. | Domestic | 1.0 Kilo Liters/Day |
| | Total | 1.0 Kilo Liters/Day |

| Effluent source | Mode of final disposal |
|--------------------------------|----------------------------------|
| Domestic - 1.0 Kilo Liters/Day | Septic tank followed by soak pit |

3. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling, spraying.
 - b. Domestic purposes.
 - c. Processing, whereby water gets polluted and pollutants are easily bio-degradable.
 - d. Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

AIR:

4. The air pollution control equipment shall be installed along with the construction of the activity. The unit shall implement NPC suggested measures.

5. The unit shall provide the following dust containment cum suppression systems to control dust emissions and ensure that the suspended particulate matter measured between 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed $600\mu\text{g}/\text{m}^3$:
 - a. Provision for raw material wetting
 - b. Shed over primary crusher on ramp at raw material unloading point with mist type sprinklers (NPC suggested)
 - c. Cladding over primary crusher
 - d. Cladding over secondary crusher
 - e. Cladding for screen
 - f. Closed dust tank
 - g. Cladding for dust conveyor
 - h. Mist type sprinklers (NPC suggested) at all transfer points of all conveyors
 - i. Sprinklers along ramp
 - j. Sprinklers for wetting of whole premises
 - k. Regular clearing of heaps of dust
 - l. Wind breaking wall around the crusher.
 - m. Construction of metal roads.
6. The unit shall provide water sprinkling arrangement along the road to control dust particles during the heavy vehicle movement in the premises.
7. The unit shall not cause any air pollution problems to the surrounding environment/nearby habitation.

GENERAL CONDITIONS:

8. The stone crusher shall develop Green belt of width 5 m along the boundary of the land, with atleast three rows of tall growing plants to act as a barrier to mitigate dust pollution. A barricade with steel sheets shall be provided between the Crusher area and the green belt. The height of the barricade shall be 1.0 meter above the highest point of the stone crusher / conveyor belt.
9. The unit shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
10. The unit shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009 outside the industry premises.
11. The unit shall not exceed the capacity of the product specified in this Order.
12. The unit shall maintain good housekeeping in the industry premises.
13. The unit shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
14. The unit shall not take up trial production for the activity without obtaining Consent for Operation of the Board.
15. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
16. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.

Rajendra

Reddy Thuraka

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.02.15
17:31:50 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Bekem Infra Projects Private Limited,
R.S.No.944-2, Parimpudi (V),
Koyyalagudem (M),
West Godavari District.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.
Ph : 0891 - 2719380

ORANGE CATEGORY

CONSENT & AUTHORIZATION ORDER

Consent Order No: 4143/APPCB/ZO-VSP/ELR/CFO/2022

Date: 19.09.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (*Prevention & Control of Pollution*) Act, 1974 and under section 21 of Air (*Prevention & Control of Pollution*) Act 1981 and amendments thereof and the rules and orders made there under and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to::

M/s. Bekem Infra Projects Private Limited,
R.S.No.944-2,
Parimpudi (V), Koyyalagudem (M),
Eluru District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|----------------------------------|
| 1 | Domestic | 1.0 Kilo Liters/Day | Septic tank followed by soak pit |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|---------------------------------|---|
| 1. | Vent attached to 750 KVA DG set | --- |

iii) HAZARDOUS WASTE AUTHORISATION (FORM - 2) [See Rule 6 (2)]:

M/s. Bekem Infra Projects Private Limited, R.S.No.944-2, Parimpudi (V), Koyyalagudem (M), Eluru District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

| S. No. | Name of Hazardous Waste | Stream | Quantity | Method of disposal |
|--------|-------------------------|-------------------|------------------|---|
| 1 | Used oil | 5.1 of Schedule-I | 100 Liters/Annum | Shall be used as lubricant within the premises (or) Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as to sent to authorized Re-processors / Recyclers. |

This consent order is valid for the following products along with quantities indicated only:

| S. No. | Products | Capacity |
|--------|-------------|--------------|
| 1 | Stone Chips | 900 Tons/Day |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.08.2027**.

**Rajendra
Reddy Thuraka** Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.09.19
12:44:30 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
M/s. Bekem Infra Projects Private Limited,
R.S.No.944-2,
Parimpudi (V), Koyyalagudem (M),
Eluru District.**

- Copy to Environmental Engineer, Regional Office, Eluru for information and necessary action to ensure compliance.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

SPECIAL CONDITIONS:

1. The Stone crusher shall provide Mist type sprinklers (*NPC suggested*) at all transfer points of all conveyors and at raw material unloading point within one month & report compliance.

WATER:

2. The source of water being ground water. The following is the permitted water consumption:

| S No. | Purpose | Quantity |
|--------------|-------------------------|----------------------------|
| 1 | Sprinkling / Plantation | 6.0 Kilo Liters/Day |
| 2 | Domestic | 2.0 Kilo Liters/Day |
| | Total | 8.0 Kilo Liters/Day |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

3. The stone crusher shall maintain the following Air Pollution Control Measures to control dust emissions to the surroundings on continuous basis:
 - a. Provision for raw material wetting.
 - b. Shed over primary crusher on ramp at raw material unloading point

- c. Cladding over primary crusher
 - d. Cladding over secondary crusher
 - e. Cladding for screen
 - f. Cladding for dust conveyor
 - g. Sprinklers along ramp
 - h. Sprinklers for wetting of whole premises
 - i. Regular clearing of heaps of dust
 - j. Construction of metal roads.
4. The stone crusher shall regularly operate the air pollution control systems/measures to ensure that the suspended particulate matter measured between 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/m³.
 5. The stone crusher shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt.16.11.2009 at the boundary of the premises during regular operation.
 6. The stone crusher shall take measures to comply with the provisions laid down under Noise pollution (*Regulation and Control*) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

SOLID WASTE:

7. The stone crusher shall dispose solid waste (*NON HAZARDOUS*) as follows:

| S. No. | Name of the Solid Waste | Quantity | Disposal |
|--------|-------------------------|---------------|--------------------------------------|
| 1. | Stone Dust | 100 Tons/ day | Shall be disposed to outside parties |

GENERAL CONDITIONS:

8. The stone crusher shall not cause dust/air pollution to the surrounding environment.
9. The stone crusher shall maintain Green belt of width 5 m along the boundary of the land with tall growing plants to act as a barrier to mitigate dust pollution.
10. The stone crusher shall maintain good housekeeping with-in the premises.
11. The stone crusher shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
13. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
14. The stone crusher shall submit a compliance report on CFO conditions for every 6 months as on 1st January and 1st July of the year at Regional Office and Zonal Office.

SCHEDULE - C [See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The Mining unit shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The Mining unit shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The Mining unit shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the

procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.

5. The Mining unit shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13(8), 16(6) and 20(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
7. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
8. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
9. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
10. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "*Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty*".
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
13. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
14. The Mining unit shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.09.19
12:44:42 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
M/s. Bekem Infra Projects Private Limited,
R.S.No.944-2,
Parimpudi (V), Koyyalagudem (M),
Eluru District.**



**ANDHRA PRADESH POLLUTION CONTROL
BOARD**

ZONAL OFFICE :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara Vuda Colony,
Visakhapatnam - 530018.

Ph : 0891 - 2719380



RED CATEGORY

CONSENT ORDER

Consent Order No: 4164/APPCB/ZO-VSP/ELR/CTO/2025 28-02-2025

CONSENT is hereby granted for Operation under section 25/26 of the Water (*Prevention & Control of Pollution*) Act, 1974 and under section 21 of Air (*Prevention & Control of Pollution*) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.0 Ha of Ordinary Earth, Ballast, Road Metal & Boulders by
M/s. Bekem Infra Projects Pvt. Ltd.,
Sy.No.944/1A (1A,1E,1G), Parimpudi Village,
Koyyalgudem Mandal,
Eluru District.**

(*Hereinafter referred to as 'the Applicant'*) authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|-------------------|---------------------------|----------------------------|----------------------------------|
| 1 | Domestic | 1.0 Kilo Liters/Day | Septic tank followed by soak pit |

This consent order is valid for mining of the following minerals with quantities and extent indicated below:

| S. No. | Name of the mineral | Capacity | Extent |
|---------------|----------------------------|---------------------------------|---------------|
| 1. | Mining of Road Metal | 17,296 m ³ /Annum | 1.0 Ha |
| 2. | Mining of Boulder | 5,658 m ³ /Annum | |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made

there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent Order shall be valid for a period ending with the **31.03.2026**.

DR P.PRASADA RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Bekem Infra Projects Pvt. Ltd.,
Sy.No.944/1A (1A,1E,1G), Parimpudi Village,
Koyyalgudem Mandal,
Eluru District.

Copy to the EE, Regional Office, Eluru for information and necessary action to ensure compliance.

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SCHEDULE – A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management

shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

SPECIAL CONDITIONS:

1. The mining unit shall comply with the following minimum distance criteria with respect to habitation, as per NGT order dt.21.07.2020 in O.A No. 304 of 2019 and the Board Circular dt.17.08.2020:

| | Mining type | Minimum Distance | Locations |
|---|-------------------------------|------------------|---|
| A | When blasting is not involved | 100 m | Residential / public buildings, inhabited sites, locations to be considered by States |
| B | When blasting is involved | 200 m | |

2. The mining unit shall carryout mining activity in the respective boundaries only mentioned in EC Order dated 18.03.2022 and in CTE order dated 04.04.2022.
3. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
4. Suitable blasting methods shall be adopted to control dust emissions as per approved mining plan.
5. The mining unit shall comply with orders/directions of Hon'ble NGT issued from time to time and the Circulars / Notifications issued by MoEF & CC / CPCB / APPCB.

WATER:

6. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------|
| 1. | Dust Suppression | 2.5 KLD |
| 2. | Green Belt | 1.5 KLD |
| 3. | Domestic | 1.0 KLD |
| | Total | 5.0 KLD |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

7. The mining unit shall establish one AAQ monitoring station at the periphery of

the mine are in the wind pone direction and submit the analysis reports to Regional Office, APPCB, Eluru regularly.

8. The mining unit shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826 (E), dt.16.11.2009 at the boundary of the premises during regular operation.
9. The mining unit shall take measures to comply with the provisions laid down under Noise pollution (*Regulation and Control*) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall provide and maintain the following measures to control erosion of dumps:
 - Retention/toe walls at the foot of the dumps.
 - Worked out slopes stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct and maintain garland drain and construct siltation ponds of appropriate size for the working pit and around the dump yard to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.,
12. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
13. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (*Gram Panchayat/Gram secretariat*) in ensuring safety to human and animal life.
14. The mining unit shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The mining unit shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.

- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
 17. The mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CTE/CTO of the Board.
 18. The mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: **18.03.2022**.
 19. The mining unit shall not cause ground water pollution in and around the Mining unit premises.
 20. All the waste material should be accommodated within the Mining Lease Area.
 21. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
 22. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
 23. The mining unit shall collect solid waste i.e., overburden (*top soil and rock waste*) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard earmarked within the quarry lease area and the mining unit shall not dump the overburden soil outside the quarry lease area, under any circumstances.
 24. Suitable tree species should be planted on either side of the haul roads.
 25. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
 26. The mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
 27. Greenbelt shall be developed at possible areas around the boundary.
 28. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.

29. Fugitive emissions from all the sources shall be controlled regularly.
30. Mining shall be carried out as per approved mining plan.
31. The mining unit shall submit a compliance report on CTO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

DR P.PRASADA RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Bekem Infra Projects Pvt. Ltd.,
Sy.No.944/1A (1A,1E,1G), Parimpudi Village,
Koyyalgudem Mandal,
Eluru District.



**ANDHRA PRADESH POLLUTION CONTROL
BOARD**

ZONAL OFFICE :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara Vuda Colony,
Visakhapatnam - 530018.

Ph : 0891 - 2719380



RED CATEGORY

CONSENT ORDER

Consent Order No: 4166/APPCB/ZO-VSP/ELR/CTO/2025 10-02-2025

CONSENT is hereby granted for Operation under section 25/26 of the Water (*Prevention & Control of Pollution*) Act, 1974 and under section 21 of Air (*Prevention & Control of Pollution*) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.542 Ha Earth, Building Stone & Road Metal quarry of
M/s. Bekem Infra Projects Pvt. Ltd.,
Sy.No.938/1, 939/1, 939/2, 939/3 & 939/4
(as per revenue records in R.S.No.938/1E1, 939/1, 939/2A2,
2B, 939/3A1, 3A2, 939/4A & 4B) of Parimpudi Village,
Koyyalgudem Mandal, Eluru District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|----------------------------------|
| 1 | Domestic | 1.0 KLD | Septic tank followed by soak pit |

This consent order is valid for mining of the following minerals with quantities and extent indicated below:

| S. No. | Name of the Mineral and | Capacity | Extent |
|--------|-------------------------|------------------------------|------------|
| 1. | Mining of Earth | 7,995 m ³ /Annum | 1.542 Ha., |
| 2. | Mining of Road Metal | 25,568 m ³ /Annum | |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the

schedule A & B enclosed to this order.

This Consent Order shall be valid for a period ending with the 31.03.2026.

DR P.PRASADA RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s.Bekem Infra Projects Pvt. Ltd.,
Sy.No.938/1, 939/1, 939/2, 939/3 & 939/4
(as per revenue records in R.S.No.938/1E1, 939/1, 939/2A2,
2B, 939/3A1, 3A2, 939/4A & 4B) of Parimpudi Village,
Koyyalgudem Mandal, Eluru District.**

Copy to the EE, Regional Office, Eluru for information and necessary action to ensure compliance.

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SCHEDULE – A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

SPECIAL CONDITIONS:

1. The mining unit shall comply with the following minimum distance criteria with respect to habitation, as per NGT order dt.21.07.2020 in O.A No. 304 of 2019 and the Board Circular dt.17.08.2020:

| | Mining type | Minimum Distance | Locations |
|---|-------------------------------|------------------|---|
| A | When blasting is not involved | 100 m | Residential / public buildings, inhabited sites, locations to be considered by States |
| B | When blasting is involved | 200 m | |

2. The mining unit shall carryout mining activity in the respective boundaries only mentioned in EC Order dated 29.03.2022 and in CTE order dated 25.04.2022.
3. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
4. Suitable blasting methods shall be adopted to control dust emissions as per approved mining plan.
5. The mining unit shall comply with orders/directions of Hon'ble NGT issued from time to time and the Circulars / Notifications issued by MoEF & CC / CPCB / APPCB.

WATER:

6. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------------------|
| 1. | Dust suppression | 2.5 Kilo Liters/Day |
| 2. | Greenbelt | 1.5 Kilo Liters/Day |
| 3. | Domestic | 1.0 Kilo Liters/Day |
| | Total | 5.0 Kilo Liters/Day |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

7. The mining unit shall establish one AAQ monitoring station at the periphery of the mine are in the wind pone direction and submit the analysis reports to

Regional Office, APPCB, Eluru regularly.

8. The mining unit shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826 (E), dt.16.11.2009 at the boundary of the premises during regular operation.
9. The mining unit shall take measures to comply with the provisions laid down under Noise pollution (*Regulation and Control*) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall provide and maintain the following measures to control erosion of dumps:
 - Retention/toe walls at the foot of the dumps.
 - Worked out slopes stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct and maintain garland drain and construct siltation ponds of appropriate size for the working pit and around the dump yard to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.,
12. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
13. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (*Gram Panchayat/Gram secretariat*) in ensuring safety to human and animal life.
14. The mining unit shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The mining unit shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The mining unit shall maintain the following records and the same shall be

made available to the inspecting officers of the Board:

- a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
17. The mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CTE/CTO of the Board.
 18. The mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: **29.03.2022**.
 19. The mining unit shall not cause ground water pollution in and around the Mining unit premises.
 20. All the waste material should be accommodated within the Mining Lease Area.
 21. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
 22. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
 23. The mining unit shall collect solid waste i.e., overburden (*top soil and rock waste*) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard earmarked within the quarry lease area and the mining unit shall not dump the overburden soil outside the quarry lease area, under any circumstances.
 24. Suitable tree species should be planted on either side of the haul roads.
 25. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
 26. The mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
 27. Greenbelt shall be developed at possible areas around the boundary.
 28. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
 29. Fugitive emissions from all the sources shall be controlled regularly.
 30. Mining shall be carried out as per approved mining plan.
 31. The mining unit shall submit a compliance report on CTO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office

and Zonal Office.

DR P.PRASADA RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s.Bekem Infra Projects Pvt. Ltd.,
Sy.No.938/1, 939/1, 939/2, 939/3 & 939/4
(as per revenue records in R.S.No.938/1E1, 939/1, 939/2A2,
2B, 939/3A1, 3A2, 939/4A & 4B) of Parimpudi Village,
Koyyalgudem Mandal,
Eluru District.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara VUDA Colony,
Visakhapatnam - 530018. Ph : 0891 – 2719380/481



Form No: APPCB/ZL/VSP/CI.7.8/FM39

AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT

Report No : **VSPA202511-134**
Customer Name : Regional Office, Eluru
Sample source / Address : **AAQM Conducted near M/s.Bekam infra Project Pvt Limited,**
(Mobile Stone Crusher) Parimpudi (V),
Koyalagudem (M), Eluru District.
Sample Code No. : **Sample description/Location**
VSPA202511-134 : AAQ Monitoring Conducted at Agricultural Land (Tobacco Crop) of smt.Kondu
Ramadevi,W/o.Nani Babu at R.S.No.953/3,Parimpudi (V),Koyalagudem (M),
Eluru District at Western diretion of M/s.Bekam infra Projects Pvt Ltd (Mobile
Stone Crusher)
Sample Group : Atmospheric Pollution/ Ambient Air
Monitoring conducted on : 15.11.2025 (10:00 AM to 06:00 PM) - 8Hrs
Monitoring conducted by Analyst (OS), RO, Eluru
Sample received on : 17.11.2025 **Purpose of monitoring** : NGT Court Case OA
No.83 of 2025(SZ)
Sample quantity : Filter Paper – 1 No's **Sample Conditions** : Intact and fit for
analysis
Report issued on : 28.11.2025 **Page No** : 1 of 1

This is to certify that the aforementioned sample was analyzed on 18.11.2025 and declare the analysis result is as follows:

| Sample Code. | Parameter | Units | Result | Test Method |
|----------------|------------------|-------------------|--------|-------------------|
| VSPA202511-134 | PM ₁₀ | µg/m ³ | 170.0 | IS:5182 (Part-23) |

Remarks:

- 1 Result is related to sample as received and tested.
- 2 This report shall not be reproduced except in full without the prior approval of Laboratory.
- 3 The Stone Crusher was in operation during the time of monitoring.
- 4 Weather is clear, Wind is medium towards North-East direction

Authorized Signatory

R VEERENDRA
KUMAR

Digitally signed by R
VEERENDRA KUMAR
Date: 2025.11.28
18:42:41 +05'30'

STATE BOARD ANALYST
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam

END OF THE REPORT

E88 28 263

SP
372135220

Vijayawada
10.12.2023

To,

JCEE-ECJ
P
29/12/23

Andhra Pradesh Pollution Control Board
Paryavaran Bhavan, APIIC Colony Road
Gurunanak Colony, Autonagar,
Vijayawada - 520007.



Dear Sir/Madam,

Subject: Urgent Matter: Impact of Crushers on Agricultural Land.

I am KonduRamadevi W/o Nani Babu Occ: Agriculture R/o 2-146 Ramalayamstreet Near school Purushothapatnam East Godavari Andhra Pradesh do submit the following for your kind consideration and necessary action.

I am the owner and possessor of the agricultural land situated in Survey no: 953/3 Ac: 1.13 cents, Atchutapuram village, Koyalagudem Mandal Jangareddygudem East Godavari.

Adjacent to our land is a land wherein mining of stones / road material is happening. A crusher is also located in the same area. The rampant usage of detonators for quarrying purposes and the usage of heavy equipment is regular phenomenon which happens twenty four hours without following and prescribed norms.

SIR
28/12

29/12

At-2
N. S. I. K.
R. K. S. H. K.

Our community has been facing a pressing issue regarding the use of crushers for road construction by Bekem Infra Projects Private Limited in our vicinity. The operation of these crushers and mining has caused significant problems on our property over the past two years. The constant blasting has resulted in the falling of huge stones and a heavy amount of dust onto our land. This has had a detrimental impact on the quality of our soil, making it extremely challenging for us to carry out agricultural activities effectively.

The consequences of this situation have been severe, not only affecting the productivity of our land but also posing a significant hindrance to our livelihood. We are deeply concerned about the long-term implications on the fertility of our soil and the overall well-being of our agricultural endeavors. Despite consistently approaching the relevant authorities and requesting their intervention, we have yet to see any substantial action being taken to address this issue. I am consistently approaching the concerned officers requesting them to do the needful. Despite, there is no significant action from the authorities.

The rich and affluent politically backed mining and crushers mafia is helping their owners to evade the rules and regulations and the officials are also not properly responding to our repeated requests. There have

been severe threats of death by the owners of the mine to me and my family members for objecting them in using our land for their vehicles.

I have represented about this issue multiple times especially in the month of July, 2023 i.e., on 23.7.2023 to the Tahsildar and other officials but no action was initiated.

Therefore, we kindly request your immediate intervention to thoroughly investigate and promptly address this matter. It is crucial for the agricultural practices in our region to be protected from this mining and crusher pollution. Your attention this pressing concern will be instrumental in restoring our ability to perform agricultural activities on our land. We greatly appreciate your prompt attention to this matter and eagerly await your response and support in finding a resolution.

Sincerely,

Kondu Ramadevi,

Address:
2-146 Ramalayamstreet Near
school Purushothapatnam
East Godavari
Andhra Pradesh - 533287.

కొండురమదేవి(వెలు)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE: ELURU**

*D.No.22B-3-2, Kaanukolanivaari Street, Powerpet Railway Station Road,
Powerpet, Eluru-534002*

K. Venkateswara Rao
ENVIRONMENTAL ENGINEER

*Ph: 08812-249668
E-Mail: roelr-ee1@appcb.gov.in*

NOTICE

Notice.1692/PCB/RO-ELR/2024

Dt.09.01.2024

Sub: APPCB-RO-ELR – Complaint filed by Sri Kondu Ramadevi W/o Nani Babu, D.No.2-146, Ramalayam Street, Near School, Purushothapatnam, East Godavari District against stone crusher operating in the name of M/s. Bekem Infra Projects Private Limited, R.S.No.944-2, Parimpudi (V), Koyyalagudem (M), Eluru District regarding air pollution to the surroundings –Notice – Issued – Reg.,

Ref: 1. Consent Order No: 4143/APPCB/ZO-VSP/ELR/CFO/2022, Dt.19.09.2022, validity up to 31.08.2027.
2. Complaint filed by Sri Kondu Ramadevi W/o Nani Babu, D.No.2-146, Ramalayam Street, Near School, Purushothapatnam, East Godavari District which was forwarded from ECS, APPCB, Head Office through mail on 03.01.2024.

* * * * *

WHEREAS you are operating stone crusher in the name and style of M/s. Bekem Infra Projects Private Limited, R.S.No.944-2, Parimpudi (V), Koyyalagudem (M), Eluru District.

WHEREAS the APPCB, vide reference 1st cited, issued Consent to Operation (CTO) to your stone crusher on 19.09.2022 with validity up to 31.08.2027 with certain conditions.

WHEREAS a complaint was received from ECS, APPCB, Head Office through mail on 03.01.2024, vide reference 2nd cited, against your stone crusher regarding air pollution to the surroundings.

In view of the above, you are hereby directed to operate dust containment measures properly and to comply CTO conditions, failing which necessary action will be initiated against your stone crusher under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

Your reply to this notice shall reach this office within 07 days from the date of receipt of this notice along with analysis reports and compliance report, failing which necessary action will be initiated against your stone crusher under provisions of Water Act, 1974, Air Act, 1981 and E (P) Act, 1986 in the interest of Public Health and Environment.

KATAKAM
VENKATESWARA
RAO

Digitally signed by KATAKAM
VENKATESWARA RAO
Date: 2024.01.09 18:34:34
+05'30'

ENVIRONMENTAL ENGINEER

To
M/s. Bekem Infra Projects Private Limited,
R.S.No.944-2,
Parimpudi (V),
Koyyalagudem (M),
Eluru District.

Copy submitted to Sri Kondu Ramadevi W/o Nani Babu, D.No.2-146, Ramalayam Street, Near School, Purushothapatnam, East Godavari District for information.

Ltr No: BIPPL/Greenfield/Permits/2023-24/191

Date: 11th January 2024

To,
The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, Eluru,
Eluru Dist. (A.P)

Sub: APPCB-RO-ELR-Complaint filed by Sri Kondu Ramadevi W/o Nani Babu, D.No.2-146, Ramalayam street, Near School, Purushothapatnam, East Godavari District, Stone Crusher operating in the name of M/s Bekem Infra Projects private Limited, R.S.No. 944-2 , Parimpudi (V), Koyyalagudem (M), Eluru District regarding air pollution to the surroundings-**Compliance**– Reg

Ref: - 1. Notice.1692/PCB/RO-ELR/2024 dated 09.01.2024

Dear Sir,

With reference to the above cited letter Ref.1 dated 09.01.2024, in compliance to the complaint filed by Sri Kondu Ramadevi W/o Nani Babu, D.No.2-146, Ramalayam street, Near School, Purushothapatnam, East Godavari District, against that we would like to bring to your kind notice that we are following the APPCB norms by strictly maintaining dust containment measures properly as per CTO conditions by providing Water sprinklers for wetting of roads at dust generating sources to control dust emissions and also we are conducting Environmental monitoring tests like Atmospheric Pollution tests at Crusher unit on regular basis and reports was attached for your kind perusal.

The compliant raised by Sri Kondu Ramadevi W/o Nani babu is completely a false allegation and we request you to kindly verify the attached reports which are being maintained as per APPCB norms and we herewith confirm that control measures taken at the time of Operation will be Continued as same.

This is for your kind information and necessary action please.

Thanking You,

Yours sincerely,
For Bekem Infra Projects Pvt Ltd


(Authorised signatory)



SPECTRA ENVIROTECH PVT LTD

Accredited by : NABL ISO 45001:2018 ISO 9001:2015
 Environmental, Micro Biology, Analytical Testings & RO, ETP, STP's Engineering



TEST REPORT

| | | | |
|--|--|---|------------|
| Name & Address of the Customer : M/s. BEKEM INFRA PROJECTS PVT LTD., Greenfield Highway (NH-365BG), Putlagatlagudem (Post), Jangareddygudem (M), West Godavari (Dist), Andhra Pradesh – 534447. | | Test Report No.: SEPL/ES/BIPPL/11-23/0007 Issue Date :13.11.2023 Your Ref (WO/ PO No.): nil Date of Receipt : 09.11.2023 | |
| Discipline: Chemical Group: Atmospheric Pollution Product: Noise Qty: NA Packing : NA Testing Protocol: Lab Sops & IS 9989 Methods | Date of Registration | | 09.11.2023 |
| | Date of commencement of testing | | 09.11.2023 |
| | Date of completion of testing | | 13.11.2023 |
| | Sample condition at receipt | | Found ok |
| | Sample tested as received | | |
| Mode of collection of sample: sample collected by Spectra Envirotech pvt ltd Sampling Details | | | |
| Date of Sampling: 08.11.2023 | | Sampling Plan ref. : NA | |
| Location of Sampling: NA | | Sampling Method: IS 9989 | |
| Sample collected person details : S. Ganesh | | General Environment conditions : Temperature – 28 ^o C , RH- 62% | |

Test Results

| S. No | LOCATIONS | DAY TIME | NIGHT TIME |
|-------|--------------------|----------|------------|
| 1 | Near Crusher Plant | 68.9 | 63.0 |
| 2 | Near Weigh Bridge | 64.3 | 60.1 |
| 3 | Near DG area | 67.5 | 62.6 |
| 4 | APPCB Limits | 75 dB(A) | 70 dB(A) |

Remarks: NIL

K.S. Jay
 Verified by



Suresh K.
 Authorized by
 Managing director

Form No : F-7.8-01 Issue No: 02 & 16.08.2021 Amend. No & Dt.:00 & 00

LABORATORY : Plot No 142/1, Eruvada Junction, Sabbavaram (M), Vizag - 531 035
Web : www.spectraenviro.com | **E-mail:** sepl.sjn@gmail.com | info@spectraenviro.com
Cell: 80199 55222, 111 | **BRANCHES:** VIJAYAWADA and HYDERABAD





SPECTRA ENVIROTECH PVT LTD

Accredited by : NABL ISO 45001:2018 ISO 9001:2015
 Environmental, Micro Biology, Analytical Testings & RO, ETP, STP's Engineering



TEST REPORT

| | | | |
|---|---|---|---|
| Name & Address of the Customer : M/s. BEKEM INFRA PROJECTS PVT LTD., Greenfield Highway (NH-365BG), Putlagatlagudem (Post), Jangareddygudem (M), West Godavari (Dist), Andhra Pradesh – 534447. | | Test Report No.: SEPL/ES/DIPPL/11-23/0003 Issue Date :13.11.2023 Your Ref (WO/ PO No.): nil Date of Receipt : 09.11.2023 | |
| Discipline: Chemical Group: Atmospheric Pollution Product: Stack Qty: 30ml & 30ml , Thimble Packing : Plastic Container Testing Protocol: Lab Sops & IS 11255 Methods | Date of Registration : 09.11.2023 | | Date of commencement of testing : 09.11.2023 |
| | Date of completion of testing : 13.11.2023 | | Sample condition at receipt : Ok |
| | Sample tested as received | | |
| | Mode of collection of sample: sample collected by Spectra Envirotech pvt ltd | | |
| | Sampling Details | | |
| Date of monitoring : 08.11.2023 Ambient air temperature : 31(°c) Diameter : 0.15 Meters Stack temperature : 110(°c) Average velocity : 10.6 m/sec Stack cross section area (sq m) : 0.018 Flow rate : 686.88 m ³ /hr Sampling Method : Lab Sops & IS 11255 Methods Sampling Plan ref : Nil Location of sampling : DG SET – 500 KVA ,Crusher Plant General Environment conditions : Temperature – 28°C , RH- 62% Sample collected person details : S.Ganesh | | | |

Test Results

| S. No | Test Parameters | Units | Standards | Test Method | Results |
|-------|------------------------------|--------------------|-----------|--------------------------------|---------|
| 1 | Suspended particulate matter | mg/Nm ³ | <115 | IS – 11255 (PART-1):1985(2014) | 60.2 |
| 2 | Sulphur dioxide | mg/Nm ³ | <800 | IS – 11255 (PART-2):1985(2010) | 43.5 |

Remarks :NIL

Verified by *J.C.S. Jay*



Authorized by *P. Suresh k.*

Managing director

Form No : F-7.8-01

Issue No & Dt. :02 & 09/2021

Amend. No & Dt.:00 & 00

LABORATORY : Plot No 142/1, Eruvada Junction, Sabbavaram (M), Vizag - 531 035
Web : www.spectraenviro.com | **E-mail:** sepl.sjn@gmail.com | info@spectraenviro.com
Cell: 80199 55222, 111 | **BRANCHES:** VIJAYAWADA and HYDERABAD





SPECTRA ENVIROTECH PVT LTD

Accredited by : NABL ISO 45001:2018 ISO 9001:2015
Environmental, Micro Biology, Analytical Testings & RO, ETP, STP's Engineering



TEST REPORT

| | | | |
|---|--|--|------------|
| Name & Address of the Customer : M/s. BEKEM INFRA PROJECTS PVT LTD., Greenfield Highway (NH-365BG), Putlagatlagudem (Post), Jangareddygudem (M), West Godavari (Dist), Andhra Pradesh – 534447. | | Test Report No.: SEPL/ES/BIPPL/11-23/0001 | |
| | | Issue Date :13.11.2023 | |
| | | Your Ref (WO/ PO No.): nil | |
| | | Date of Receipt : 09.11.2023 | |
| Discipline: Chemical Group: Atmospheric Pollution Product: Ambient Air Qty: 30MI & 30 MI, Filter Paper Packing: Plastic Container. Testing Protocol: Labs Sops & IS 5182 Methods | Date of Registration | | 09.11.2023 |
| | Date of commencement of testing | | 09.11.2023 |
| | Date of completion of testing | | 13.11.2023 |
| | Sample condition at receipt | | Ok |
| | Sample tested as received | | |
| Mode of collection of sample: sample collected by Spectra Envirotech pvt ltd | | | |
| <u>Sampling Details</u> | | | |
| Date of Sampling : 08.11.2023 | | Total Time Of Monitoring : 24 hours | |
| Sampling Method : Labs Sops & IS 5182 Methods. | | Sampling Plan ref. : N.A | |
| Location of Sampling : Near Crusher plant, Nandigudem Camp | | General Environment conditions : Temperature – 28°C , RH- 62% | |
| Sample collected person details: S. Ganesh | | Average Flow Rate : 1.23 LPM | |

Test Results

| S. No | Test Parameters | Units | Standards | Test Method | Results |
|-------|--------------------------------------|-------------------|-----------|----------------------------------|---------|
| 1 | Particulate matter PM 2.5 | µg/m ³ | <60 | IS – 5182 (PART- 24):1999,RA2017 | 42.9 |
| 2 | Particulate matter PM 10 | µg/m ³ | <100 | IS – 5182 (PART- 23):2006,RA2017 | 47.8 |
| 3 | Sulphur dioxide (So ₂) | µg/m ³ | <80 | IS – 5182 (PART- 2):2001,RA2017 | 29.1 |
| 4 | Oxides of Nitrogen(NO _x) | µg/m ³ | <80 | IS – 5182 (PART- 6):2006,RA2017 | 19.3 |

Remarks: NIL

lc.s. lof
Verified by



[Signature]
Authorized by

Managing director

Form No : F-7.8-01

Issue No : 0001 / 02 & 16.08.2021

Amend. No & Dt.:00 & 00



HON'BLE SRI JUSTICE RAVI CHEEMALAPATI**WRIT PETITION NO.1029 OF 2024****ORDER:**

The short grievance of the petitioner is non consideration of the her representation dated 10.12.2023 for investigating the issue of crushing activities going on Survey No.953/3 in Atchutapuram village, Koyalagudem Mandal, Jangareddygudem, East Godavari.

2. Heard Sri Raviteja Padiri, learned counsel for the petitioner and Sri E.Kumar, learned Assistant Government Pleader for Revenue appearing for the respondents.

3. Sri Raviteja Padiri, learned counsel for the petitioner, in elaboration to what has been stated in the affidavit contended that, number of people are doing certain excavation activities and the petitioner is unable to identify as to which authority is meddling with the petitioner's subject property to take legal action and the petitioner is also unable to ascertain as to whether any permission was given to such people, despite making applications to various departments under RTI Act. The Collector being the District Head, a detailed representation was sent by Registered Post for enquiry. The learned counsel

contended that, the said representation and the postal receipt are placed on record and has drawn the attention of this Court to the same. Now relief sought is to give a direction to the District Collector to dispose of the petitioner's representation in accordance with law.

04. On the other hand, the learned Assistant Government Pleader for revenue reported no objection to dispose of the writ petition in the said lines.

05. Perused the material available on record.

06. On the ground if some illegal excavation that are taking place, petitioner made a representation through registered post. The postal receipts placed on record shown that the representation of the petitioner was sent to District Collector. The relief sought is this writ petition is for a direction to the District Collector for disposal of the said representation.

07. Taking the submissions of both learned counsel into consideration, as the relief sought is innocuous, wherein petitioner is requesting to dispose of the representation dated 10.12.2023 sent by Registered Post to the Collector, there is no purpose in keeping this writ petition pending inviting counter.

Therefore, this Court is inclined to dispose of the writ petition at the admission stage with the consent of both the learned counsel by passing the following order:

“The District Collector/2nd respondent is hereby directed to consider and dispose of the petitioner’s representation dated 10.12.2023 by enquiring into the same and to pass a reasoned order and communicate the same to the petitioner within a period of eight (08) weeks from the date of receipt of a copy of this order”.

08. Accordingly, the Writ Petition is disposed of. There shall be no order as to costs.

Consequently, miscellaneous petitions, pending if any, shall stand closed.

JUSTICE RAVI CHEEMALAPATI

11.01.2024
KKV

328

THE HON'BLE SRI JUSTICE RAVI CHEEMALAPATI

WRIT PETITION NO.1029 OF 2024

11.01.204

KKV

HIGH COURT OF ANDHRA PRADESH**Writ Petition No.1029 of 2024**PROCEEDING SHEET

| Sl. No. | Date | ORDER | OFFICE NOTE |
|---------|------------|--|-------------|
| 01. | 11.01.2024 | <p><u>RC, J</u></p> <p>The Writ petition is disposed of. (Vide Separate Order)</p> <p style="text-align: right;"><u>RC, J</u></p> <p><i>KKV</i></p> | |



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE: ELURU**

D.No.22B-3-2, Kaanukolanivaari Street, Powerpet Railway Station Road,
Powerpet, Eluru-534002.

K. Venkateswara Rao
ENVIRONMENTAL ENGINEER

Ph: 08812-249668
E-Mail: roelr-ee1@appcb.gov.in

Lr. No. ELR- NGT -01/APPCCB/RO-ELR/2025

Dt.27.11.2025

To

The Mandal Agriculture Officer,
Agriculture Department,
Koyyalagudem Mandal,
Eluru District.

Sir,

Sub: APPCCB–RO–Eluru: The Original Application (O.A.) No. 83 of 2025 (SZ) has been registered before the Hon'ble National Green Tribunal (NGT), Southern Bench, Chennai. The application has been filed by Smt. Kondu Ramadevi, W/o Nani Babu, Purushothapatnam, Sitanagaram, East Godavari District, alleging that her fertile agricultural land, measuring 1.13 acres, has been adversely affected due to mining and stone-crushing operations carried out by M/s. Bekem Infra Projects Private Limited at R.S. No. 953/3, Atchutapuram Panchayat/Revenue Village, Koyyalagudem Mandal, Eluru District – Reg.

Ref: 1. The Original Application (O.A.) No.83 of 2025 (SZ) has been registered in Hon'ble National Green Tribunal (NGT), Southern Bench, Chennai.
2. Inspection by APPCCB officials on 15.11.2025.

It is to inform that Original Application (O.A.) No. 83 of 2025 (SZ) has been registered in the Hon'ble National Green Tribunal (NGT), Southern Bench, Chennai, filed by Smt. Kondu Ramadevi W/o Nani Babu, resident of Purushothapatnam, Sitanagaram, East Godavari District. The applicant alleges that due to the mining and stone-crushing operations carried out by M/s. Bekem Infra Projects Private Limited at R.S. No. 953/3, Atchutapuram Panchayat/Revenue Village, Koyyalagudem Mandal, Eluru District, the adjoining agricultural lands have been severely affected, including the applicant's fertile agricultural land measuring 1.13 acres. The applicant prays before the Hon'ble Tribunal to direct the respondents to Pay a compensation of Rs.7,50,000/- to the applicant and restore the applicant's agricultural land to its original condition. The matter is posted for hearing on 12.12.2025. The District Collector, Eluru District is the 5th respondent.

Upon receipt of the Hon'ble NGT case, the APPCCB officials inspected the stone crushing and mining operations of M/s. Bekem Infra Projects Private Limited, along with the applicant's agricultural land at R.S. No. 953/3, Atchutapuram Panchayat/Revenue Village, Koyyalagudem Mandal, Eluru District, and its surroundings on 15.11.2025. During the inspection, the APPCCB officials conducted Ambient Air Quality (AAQ) monitoring in the applicant's agricultural land and submitted the samples to the APPCCB Zonal Laboratory, Visakhapatnam, for analysis. The analysis report is awaited. At the time of inspection, the tobacco crop is about 9inch height within petitioner's land.

In view of the above, the Mandal Agriculture Officer, Koyyalagudem Mandal, Eluru District, is hereby requested to provide the tobacco yield particulars of the applicant's agricultural land for the previous years 2022–23, 2023-24 & 2024–25 with remarks of damage if any occurred due to dust from mining & stone crushing activities of M/s.Bekem Infra Projects Private Limited so as to submission of report to the Hon'ble Tribunal for further course of action.

Yours faithfully

KATAKAM
VENKATESWARA RAO

Digitally signed by KATAKAM
VENKATESWARA RAO
Date: 2025.11.28 16:35:07 +05'30'

ENVIRONMENTAL ENGINEER

Copy submitted to the District Collector, Eluru District for information and necessary action.